

(a) whether his attention has been drawn to the news item captioned "Bungling in allotment of flatted factories" appearing in Hindustan Times of 26 October, 1985 ;

(b) if so, the details thereof ;

(c) the procedure adopted in allotment of flats ;

(d) whether any enquiry is proposed to be conducted and grievances of Delhi entrepreneurs, mostly women, proposed to be looked into ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT INDUSTRIAL DEVELOPMENT (EHRI M. ARUNACHALAM) :

(a) Yes, Sir.

(b) As reported by Delhi Administration, in the allotment policy a reservation of 10% of the flats was made for women entrepreneurs. Some women entrepreneurs wanted that in the first instance their quota of 10% should be drawn separately and the unsuccessful woman entrepreneurs should be clubbed with the general category and they should be allowed to be included in the second draw also.

(c) According to Delhi Administration, public draw of lots held for the purpose was conducted by independent judges including from the judiciary. Numbers of flats on plastic tokens were placed in a basket. Persons from the audience were invited to take out one token at a time, to specify the number of flat to be allotted. The matching number from the list of applicants was determined by the number machine which was also operated by the persons from the audience. The decision of the judges was taken as final. The draw was in accordance with the number of flats reserved for each category.

(d) and (e) Delhi Administration has further reported that the suggestions made by a group of women in the news report mentioned above had been considered by them, but it was felt that if dual opportunity was given to all reserved categories, then on a conservative estimate 60-65% of the flats

could have gone to the reserved categories alone. It has not been found necessary to conduct an inquiry.

Ceiling on Pithead stocks of collieries

2184. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of ENERGY be pleased to state :

(a) whether Government are intending to impose a ceiling on pit-head stocks of collieries ;

(b) if so, the exact cause of accumulation of these pithead stocks ;

(c) how far these stocks are caused by the railway inability to clear coal from collieries in time ; and

(d) if so, whether any coordination with Railways is being sought ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Yes, Sir. Government have issued following guidelines with a view to limiting coal stocks within certain limits with the coal companies under Coal India Limited.

(i) For a subsidiary company as a whole, the company's stock at pithead should be equal to one month's production ;

(ii) At each colliery, the pithead stock should not exceed three months production ; and

(iii) Collieries should always carry at their pitheads sufficient stocks to enable them to load timely the available number of wagons.

(b) & (c) Coal production has a pronounced peak during the latter half of the year. The rail transport infrastructure finds it difficult to cope with this increase in production. Road despatches also cannot fill the gap between production and rail despatches during the peak production period. This results in accumulation of stocks during this period.

(d) There is constant interaction between Department of Coal and Railways and the situation, is regularly monitored by the Co-ordination Cell in the Ministry of Programme Implementation.

Indigenous Technology for Manufacture of Rifampicin

2185. SHRI JAGANNATH PATNAIK: Will the Minister of INDUSTRY be pleased to state :

(a) whether attention of Government has been invited to the news item in the Hindustan Times of 19 October, 1985 stating that India has developed indigenous technology for the manufacture of basic Rifampicin, the latest and most effective drug for the treatment of tuberculosis and Leprosy ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAI-CHANDRA SINGH) : (a) Yes, Sir.

(b) M/s Themis Chemicals have claimed that they have developed technology for manufacture of Rifampicin from the basic stage and are prepared to transfer the technology to others.

Diversion of Central Funds Given for Victims of Bhopal Gas Leakage

2186. SHRI MAHENDRA SINGH :
SHRI ANAND SINGH :

Will the Minister of INDUSTRY be pleased to state :

(a) the amount of Central aid so far given for relief of the victims of Bhopal Gas leakage in December, 1984 ;

(b) the details of the Schemes wholly or partially financed therewith ;

(c) whether any diversion of Central funds for schemes other than relief schemes has come to Government's notice ; and

(d) if so, the details in this regard and Government's reaction thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAI-CHANDRA SINGH) : (a) & (b) The Central Government has so far given Rs. 40 crores to the State Government comprising Rs. 20 crores as medium term loan and Rs. 20 crores as ways and means advance for the relief operations. State Government is spending the money for providing relief and rehabilitation for the victims. These include providing ex-gratia relief and distribution of foodgrains, medical facilities, vocational training as well as suitable means of employment or self-employment.

(c) No, Sir.

(d) Does not arise.

[Translation]

Bogus Transfer Vouchers of L.P.G.

2187. SHRI MOTILAL SINGH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the cooking gas dealers in Delhi, particularly in East Delhi, have received a number of bogus transfer vouchers from Dehradun and other States during the period from 1982 to the current year ;

(b) if so, the number of such bogus vouchers received by each dealers during this period, year-wise ;

(c) whether Indian Oil Corporation has failed in taking any action so far ; if so, the reasons therefor ;

(d) whether his Ministry has under consideration a proposal to get these vouchers verified through Vigilance Department of the Indian Oil Corporation to find out the factual position ; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.